

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 208  
IB-986/ND/2020**

**IN THE MATTER OF:**

**M/s. JIL Information Technology Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Qi Network Enterprise Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 11.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

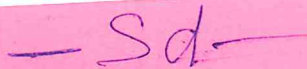
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Srinivas Kotni, Mr. Shantam  
Gorawara and Mr. Akshay Kumar,  
Advocates.**

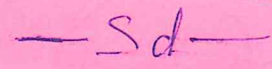
**For the Respondent/ Corporate-debtor :Ms. Purnima Maheshwari,  
Advocate.**

**ORDER**

Heard the arguments advanced by the counsel for both the parties. Counsel for both the parties are directed to submit their written arguments within next 10 days along with the copies of the judgment which they would like to place reliance. Post the matter to 21.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**